

ITEM NO.14

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 83/2020

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAMESH & ORS.

Respondent(s)

Date : 22-09-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ajay Vikram Singh, AOR

For Respondent(s)

Mr. Shiv Sagar Tiwari, AOR

Mr Akhil Rana, Adv.

Ms Aakanksha Tiwari, Adv.

Mr Avadhesh Dubey, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Ld. counsel for the appellant and respondent nos. 1 to 3
are present on call.

Office report indicates that the original records have not
been received from the High Court as well as Trial Court.
Records also indicate that leave was granted by the Hon'ble
Court on 10.1.2020 and respondent no.1 has filed counter
affidavit on 6.3.2020; as such, D.O. shall be issued to the
Registrar General of the concerned High Court for ensuring that
the original records are transmitted at the earliest but not
later than four weeks of the receipt of the D.O.

List on 10.11.2022.

AVANI PAL SINGH
Registrar